

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, on a point of order under rule 56..

MR. SPEAKER: Yes. What is that?

SHRI HARIKESH BAHADUR: I have given notice of an Adjournment Motion..

MR. SPEAKER: Not allowed. Overruled.

The Minister of Parliamentary Affairs.

12.16 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BH. SHMA NARAIN SINGH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 8th December, 1980, will consist of:—

1. Consideration of any part discussed item of Government Business carried over from today's order Paper.

2. Discussion on the Resolutions seeking disapproval of the following Ordinances together with consideration and passing of the Bills in replacement of them:—

(a) The Code of Criminal Procedure (Amendment) Ordinance, 1980.

(b) The National Security Ordinance, 1980.

(c) The Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980.

(d) The Forest (Conservation) Ordinance, 1980.

(e) The Hind Cycles Limited and Sen-Releigh Limited (Nationalisation) Ordinance, 1980.

(f) The Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Ordinance, 1980.

(g) The Tea (Amendment) Ordinance, 1980.

3. Discussion on the motion by Shri Chitta Basu regarding remunerative prices to farmers for their agricultural produce at 2.00 P.M. on Thursday, the 11th December, 1980.

SHRI ATAL BIHARI VAJPAYEE (New Delhi): You have nothing except Ordinances.

MR. SPEAKER: You have to pass them now.

Shrimati Geeta Mukherjee.

✓ SHRIMATI GEETA MUKHERJEE (Panskura): I would like some items to be included in the business for the next week..

The first is the increasing unemployment among women, educated and uneducated. As you know, the Planning Commission itself has agreed that it is increasing very much. In the unemployment register, 40 per cent are women, but in the total labour force, their number is very small, much lower. I hope, this topic will be taken up for discussion next week.

The second is, the indifference shown by Government lawyers in 'public interest' cases. You yourself know, Sir, that only three days back, hon. Chief Justice of the Supreme Court and also two other courts admonished the Government lawyers on this because they did not appear on behalf of Government when writ petitions were filed on behalf of twelve blinds.

There is another very sad situation. Several children died in the pencil mines of Mandsaur, Madhya Pradesh. Mrs. Hingorani who had moved a writ petition on behalf of the children complained that the government's reply was given only a few minutes before she entered the court though the case

[Shrimati Geeta Mukherjee]

had already adjourned a number of times. This matter also should be discussed in the House next week.

Then, Sir, famine conditions prevail in Rayalaseema of Andhra Pradesh. This was earlier raised in the House. A difficult situation is prevailing in Rayalaseema and the relief is very inadequate. This should also find a place in the next week's business.

The fourth item, I would plead, which should be discussed is this. Mr. Bob Griffin, a high-ranking officer of US Embassy in Kabul came to Delhi last Wednesday to brief foreign correspondents here that the Soviet Union will soon engineer an Afghan invasion of Pakistan. It is learnt that he comes almost every fortnight to Delhi to pass on cock and bull stories to foreign and sometimes to the so-called friendly correspondents. This is intended for accelerating tension in the area and to mar our friendly relations with USSR. This should also be discussed.

SHRI A. K. ROY (Dhanbad): We desire to be heard by the Ministers, but the Minister for Parliamentary Affairs...

SHRI BHISHMA NARAIN SINGH: I am very much at your disposal.

SHRI A. K. ROY: Kindly advise the Minister not to cross while speaking.

A few points I have to add. One is that a discussion should be held on the scrapping of the Sindhri Fertiliser Plant. Last session also I referred to it—that the first public sector enterprise of our country is being scrapped and not only a few old equipments are being sold but its roof, foundations and walls are being auctioned. They are digging up the foundations of our first public sector enterprise. The scrap dealers are digging up in the presence of thousands of workers. This is a sad sight and it

is really shocking and it may erupt into a law and order problem in Sindhri. That is why I am again requesting our Minister that there should be a full-scale discussion on the scrapping of the Sindhri Fertiliser Plant and the prospect of a coal-based plant at Sindhri.

I know you would be impatient. I am forced to tell you that certain important things could not come up in the House. We, the law-abiding Members, always continue to give you call attention notices and you in your wisdom continue to ignore us. That is about the atrocities on the Adivasis and Harijans in Bihar and also regarding Gua firing. I had been there personally. The Adivasis were shot not only in the streets and markets but also in the hospitals. Those injured Adivasis who were brought to the hospitals were surrounded and killed there and their dead bodies lay there for 24 hours. Sir, this is a gross violation of the basic code of humanity. It is a violation of the Red Cross Rules and should have been discussed in the House and you always remained unkind to us and did not allow these things to be raised in the House. I want a discussion on this matter. Killing within the hospital should not be permitted by any force in the country.

You perhaps would have seen wonderful things happening in Bihar. Everyday we read in newspapers certain things which shock all of us. One of the things that should have figured in this House is—our Steel Minister should be a little bit attentive—the arrest of the General Manager of the Bokaro Steel Plant. The General Manager of the biggest steel factory at Bokaro was arrested on the charge of corruption and landed in the Dhanbad jail. Also some top officials and a senior accounts officer were arrested. You would be surprised that when such things happened, neither the Steel

Ministry nor the government came out with any explanation whether that particular officer was guilty or not.

That Officer, after coming out of the jail, for five days is working again in the SAIL, in the factory; the concerned Superintendent of Police was transferred from that post. We were confused; we tried to contact the SAIL. The SAIL is accusing that the police is wreaking vengeance because they want undue privilege. The police officer says that he acted honestly to get hold of the top officers of the Public Sector who were corrupt. That is why they are being removed. Nothing is being clarified as to whether the police was right or the B.S.L. was right.

Sir, you would be surprised that it is this which has led to the turmoil of the police people; they were having their own demonstrations; officers are having their own demonstrations. In that confusion, there was a firing in Bokaro only on the 30th November killing one B.S.L. employee. I want that nothing should remain in suspense about the integrity of the public sector or the police official. This must be discussed.

Lastly, we are disturbed with the reports which are percolating every day after the question of blinding of the under-trials was discussed. The Bihar Government is blind to this. Again, it is not cooperating but it is instigating the police people so that they can blackmail and cow down the Parliament. The Superintendent of Bhagalpur Jail who helped in coming out with all the materials before the House has been suspended. This is the reason for the police unrest. They are instigating them so that they can blackmail and cow down this Parliament. It should also come under the privilege and these things must be discussed here so that the Bihar Government could be brought to....

MR. SPEAKER: That is all right. Dr. Subramaniam Swamy.

Not here. Shri Niren Ghosh.

SHRI A. K. ROY: Sir, you are always unkind to us.

MR. SPEAKER: What more do you want from me? I have allowed everything.

SHRI A. K. ROY: These things should be discussed. Otherwise....

MR. SPEAKER: You have already explained everything. What more is there to explain now?

SHRI A. K. ROY: Are you convinced? I have explained. But, have you been convinced?

MR. SPEAKER: That has gone into the records.

SHRI A. K. ROY: If you are convinced, then I am satisfied.

MR. SPEAKER: Yes, I am convinced. Mr. Ghosh.

You have got seven points. If you take one minute each even then it will take you seven minutes.

SHRI NIREN GHOSH: I never take a long time. I shall try to complete.

MR. SPEAKER: I have to reorganise this system. There are now sixteen people. If you go on like this, I won't be able to cope up with it. You should not misuse it. If we become liberal, then it is misused. This is too much. You should all try to utilise this in a proper manner.

Mr. Ghosh.

SHRI NIREN GHOSH (Dum Dum): We all know the happenings in the Research and Analysis Wing. Three thousands of employees are on strike; about eighty have been suspended. Some have been arrested. This entire

[Shri Niren Ghosh]

apparatus is supposed to be for an external intelligence. It has all along dabbled in the internal politics and it is utilised as a political instrument to organise murders. All these should be discussed and suspension orders should be..... (Interruptions)

MR. SPEAKER: Come to the next point.

SHRI NIREN GHOSH: The Chief Election Commissioner has opined and given suggestions to the Government that there should be proportional representation in the system of election to make it democratic. Fifty per cent of the seats should be on the basis of the proportional representation.

MR. SPEAKER: That is a policy matter.

SHRI NIREN GHOSH: For long years, all the Opposition together were agitating for this. There should be a thorough discussion in this matter.

Sir, on the Floor of the House Shri A. P. Sharma, the hon'ble Minister of Tourism and Aviation said that a ship repairing yard will be built up at Haldia. But the other day in reply to my question Shri Shivraj V. Patil has said that no such decision has been taken. It is a contradictory statement. Who is misleading the House? Sir, this issue should be discussed and settled.

Sir, for the last 15 years a free trade zone at Dum Dum has been on the agenda but nothing has been done to set-up the free trade zone. There is a free trade zone at Kandla and Santa Cruz but when it comes to the Eastern sector government deliberately discriminates against this region. This should be discussed.

Sir, now, a word about Jharkhand movement. Adivasis there have been thrown out of their land and this exploitation has been going on for a

century. This movement is likely to assume serious proportions. It should be made an autonomous region within the State of Bihar.

Sir, in respect of oil and gas where it is found and where it is utilised there is lot of price differential. Now, the prices of steel and coal have been equalised. In order to remove discrimination in respect of basic raw-materials including cotton, oil products, gas, etc. they should be fully equalised at uniform prices.

Sir, my last point is about 'food for work programme'.

MR. SPEAKER: This has already been discussed too much.

SHRI NIREN GHOSH: Sir, on 3rd June, the Secretary of Shri Birendra Singh Rao's department wrote to the West Bengal government—a photostat copy of the same is produced before you also—that there is 85,000 MT unutilised and the utilisation proportion is 60 per cent and above. Now, on the 16th June, Shri Birendra Singh Rao comes on the Floor of the House and says that the entire quantity has been utilised and the 50 per cent utilisation certificate has not been given. It is a misleading statement and it should be referred to the Privileges Committee. This 'food for work' programme is being used as a political weapon. So, the entire thing should be discussed.

MR. SPEAKER: Next time I am not going to allow more than ten members with two points each.

SHRI RAMAVATAR SHASTRI (Patna): Mr. Speaker, Sir, my first point is this. Sir, in the leading English daily "Search Light" published from Patna, the following news item has appeared in the issue of 2nd December, 1980.

"An official of the Bihar Industries Association has said that for the last

one month's letters have been coming weeks late. If a letter was posted from Delhi on November 6, it only reached at Patna on November 23.

अध्यक्ष महोदय : ऐसा मत करिए, पटना शुरू मत करिए।

श्री ज्योतिर्बन्धु बसु (डायमंड हार्बर) : सब मिला जुला है।

श्री रामावतार शास्त्री : मैं वही कह रहा हूँ कि क्या करना चाहिए, वही पढ़ रहा हूँ।

अध्यक्ष महोदय : यह सब हो चुका है, आगे पढ़िए।

श्री रामावतार शास्त्री : आप कह दीजिए तो बैठ जाऊंगा। सब लोग बोलते हैं उसमें टाइम ज्यादा लगता है इसलिए पढ़ रहा हूँ। ये आयटम हैं।

अध्यक्ष महोदय : आयटम सुना दीजिए, पढ़िए मत।

SHRI RAMAVATAR SHASTRI: He further said that a letter from the Lok Sabha Secretariat requiring a representative of the association to appear before a Committee was sent. It was received here (Patna) late and he could not appear. This was one of the example, he cited."

Such anarchy is prevailing in the Telegraph and Telephone Departments also which has put people to untold hardships. This is the state of affairs in the P.M.G. Office at Patna.

This subject should be discussed in the House or at least the Minister should give a statement clarifying the position.

अध्यक्ष महोदय : अब आप आइटम सुना दीजिए, पढ़िए नहीं।

श्री रामावतार शास्त्री : यह कैसे होगा ? कुछ तो एक्सप्लेन करना होगा। इसलिए मैंने लिख कर दिया है। लिख कर लोग पढ़ते हैं यहां। इसको हम ने देखा है। एक स्टैंडर्ड रखिये। आपने किसी को रोका नहीं है। सब को पांच सात मिनट दिए हैं। मुझे भी पढ़ने तो दीजिए। आगे से जो नियम बनाएंगे, उसको मैं भी मानूंगा।

दूसरे प्वाइंट पर मैं बोलूंगा नहीं। इसका जिक्र कर दिया गया है। उसकी पड़ताल होनी भी चाहिए। श्री ए० के० राय ने ठीक कहा है कि एस पी के ट्रांसफर का विरोध आई जी पुलिस ने किया था लेकिन उसके बावजूद भी चीफ मिनिस्टर ने उनको जबर्दस्ती ट्रांसफर कर दिया है। इस प्वाइंट को भी आप नोट कर ल।

बिहार में 2400 पशु चिकित्सक हैं। वे बहुत दिनों से आन्दोलन कर रहे हैं, आमरण अनशन कर रहे हैं। उनकी मांग पैरिटी की है, दूसरे जो एलोपैथी के डाक्टर हैं उनके साथ पैरिटी की उनकी मांग है, उनको भी वही स्टेट्स मिलना चाहिए जो एलोपैथी के डाक्टरों को मिला हुआ है। इसको जनता पार्टी की गवर्नमेंट ने मान लिया था लेकिन प्रेजीडेंट्स रूल में इस को रद्द कर दिया गया। श्री जगन्नाथ मिश्र ने जो मुख्य मंत्री हैं उन्होंने भी इस को मान लिया है लेकिन इसको कार्यान्वित नहीं किया जा रहा है जिसके विरोध में लोग भूख हड़ताल कर रहे हैं, आमरण अनशन कर रहे हैं। इस पर यहां कोई ब्यान आना चाहिए।

इंडियन रेलवे टिकट चैकिंग स्टाफ ऐसोसिएशन का मांग पत्र भी आपको दिया गया था। इस ऐसोसिएशन के तत्वाधान में हजारों टिकट चैकिंग स्टाफ के लोगों ने तीन दिसम्बर को संसद् भवन के सामने शानदार प्रदर्शन किया था। ऐसोसिएशन

की धार से आपको अग्र्यम महोदय और रेल मंत्री जो की मांग पत्र प्रस्तुत किया गया था। उनकी सब से प्रमुख मांग चैकिंग स्टाफ को रनिंग स्टाफ स्वीकार कर रनिंग एलाउंस देने की है। अंग्रेज सरकार के समय उन्हें यह सुविधा प्राप्त थी। इसके विषय में सदन में बहस का मौका मिलना चाहिए या रेल मंत्री जी एक वक्तव्य के द्वारा सरकारी नीति को स्पष्ट करें।

SHRI CHITTA BASU (Barasat):
Sir, I want to mention briefly two or three points. I want that the guidelines given by the Administration Reforms Commission in regard to the size of the Cabinet at the Centre and the States should be discussed in the House. As you know, Sir, the A.R.C. had recommended some guidelines in this respect and they are being accepted. The A.R.C. recommended or formulated guidelines that no State Cabinet or Cabinet at the Centre should exceed 10 per cent of the total strength of both the Houses, if there is a bi-cameral system in a State, this recommendation should be kept in view. These recommendations are being followed so long. But there has been an exception. Very recently, in Andhra Pradesh, the Cabinet has been formed with 62 Ministers. This number is exceeding the 10 per cent limit of the total number of Members put together in both Houses of the legislature in that State. I want to make my point very clear that in the interest of better public behaviour if this practice is continued, then stability would be threatened and defection would be encouraged. That will create instances of unhealthy public life.

Another point to which I would like to draw attention has already been covered by many hon. Members and that is the situation in Bihar following demonstrations by the policemen against the action taken in respect of about 15 policemen who were involved in the blinding incidents.

Regarding the point raised by Shri Niren Ghosh.....**

MR. SPEAKER: Not allowed.

***SHRI R. K. MHALGI (Thane):**
Mr. Deputy Speaker, Sir, I request the hon. Minister for Parliamentary Affairs to include for discussion during the next week the following Bills.

The Criminal Law (Amendment) Bill was introduced in this House on 12th August, 1980. The problem of dealing with cases of rape was thoroughly discussed during the last session. The present session is almost coming to close. This Bill should be discussed during the next week. Another Bill "High Court at Bombay Extension of jurisdiction to Goa, Daman and Diu" was introduced in the current session. It was scheduled to be discussed during the last week; but now I do not find it on the agenda. I have been informed that some hon. Members of Karnataka are pressurising the hon. Minister of Law not to pass this Bill. As Goa is near to Karnataka, they want that the Bench of the High Court should be established at Bangalore or Mysore. They do not want it to be set up at Bombay. They are again thinking on the lines of border dispute between Karnataka and Maharashtra. This is not proper. We want to support the Bill and put forward our arguments. This Bill should be discussed during the next week.

I request the hon. Minister to make statement on the following matters of serious concern.

The British could never do away with the racial prejudice based on colour. They exhibited it in connection with virginity tests. We strongly protested against it and tried to eradicate it. We find that the same tendency of racial hatred is rearing its ugly head in England. For determining the age of young boys, X Ray

**Note recorded.

*The original Speech was delivered in Marathi.

tests are being conducted. An attempt is being made to create racial discrimination against the young men of this country. What action has been planned by this Government to eradicate racial injustice in UK?

"Democracy in this country is endangered by judicial dictatorship." The hon. Chief Minister of Maharashtra has made this statement publically. The judicial system is linked with Constitution and it comes under the purview of this august House. The Chief Ministers reported expression "dictatorship of Judiciary" casts aspirations on the moral foundation of the Judiciary. The hon. Law Minister should make a statement in this connection during the next week.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I want to mention only one point. As you know, Sir, being yourself a kisan, that because the agriculturists are not getting a remunerative price, the country's economy is in the process of being scuttled, I mean, destroyed. We are learning a lesson from the sugar problem that we are facing today. It is because they do not get remunerative price. That is why, they converted the sugarcane fields to other crops. Same thing applies to pulses and to oil seeds. But I am coming to jute. Sir, the Public Undertakings Committee of your House made a thorough investigation into the matter and found that the minimum price in 1977 has to be paid and the minimum cost price was about Rs. 345/- or so per quintal. If you give them a remuneration of 30 per cent because it is having drought and famine both, it came to over Rs. 440/-. Instead, what they are getting now? I will show you the figure. With 1970-71 base year as 100, they are getting Rs. 135/- in the beginning of this year. During September, they were getting Rs. 124/- a quintal. As a result, every grower gives a pound of flesh when he sells a kilo of jute. I would request that a debate may take place because it is due to nine families of

jute tycoons who are squeezing Rs. 250 crores to Rs. 300 crores a year from the kisans.

श्री जयपाल सिंह कश्यप (भांवला) : अध्यक्ष महोदय, इस समय पूरे देश में पत्रकारों के साथ अन्याय हो रहा है। पालेकर कमीशन की रिपोर्ट लागू होने से पहले ही लोगों को निकाला जा रहा है और उनकी सेवाएं समाप्त की जा रही हैं। बरेली के अनेक पत्रकारों के पत्र मेरे पास आये हैं और इलाहाबाद व दूसरे स्थानों से भी इस तरह की शिकायतें आई हैं। इस तरह की व्यवस्था होनी चाहिए कि किसी भी पत्रकार को इस आधार पर न निकाला जाये कि इस कमीशन के लागू होने पर या चर्चा होने पर उसका कोई ज्यादा हित हो जायेगा। इसलिए एम्प्लायर्स को, पत्रों के मालिकों को रोका जाये।

दूसरा मामला यह है कि बिहार में जो पुलिस का एक तरह से विद्रोह प्रारम्भ हो गया है और जो अनुशासनहीनता फैल गई है और वहां के नागरिक आतंकित हैं, इसमें पूरे देश में आतंक फैल सकता है, उस पर तुरन्त चर्चा कर के इस सदन को कुछ निर्णय लेना चाहिए।

इसके अलावा इस देश में जो बेरोजगारी फैल रही है, उससे पढ़े-लिखे बेरोजगार बहुत परेशान हैं, उस को ले कर चार्ज तरफ देश में आन्दोलन हो रहे हैं। दिल्ली में भी उन पर लाठी चार्ज और जेलभरो आदि सारी बातें हुई, इस पर भी चर्चा होनी चाहिए।

इसके अलावा न्याय बड़ा महंगा होता जा रहा है और उत्तर प्रदेश इतना बड़ा है, पश्चिमी उत्तर प्रदेश में विशेष रूप से बरेली जैसे क्षेत्र में जो मैदान और पहाड़ के बीच में पड़ता है, वहां पर हाई कोर्ट को एक बैच होनी चाहिए।

[श्री अवधाल सिंह कर. व.]

इस के साथ साथ टेलीफोन विभाग बरेली में जो शिड्यूल्ड कास्ट्स के एम्पलाइज के साथ मार-पीट की गई, उन पर मुकदमें भी चलाये गये, अब वहां श्री भास्कर और श्री गुप्त ऋषि का ट्रांसफर किया जा रहा है, जो शिड्यूल्ड कास्ट्स के एम्पलाइज पिटे हैं, गेली के शिकार हुए हैं उनका वहां से ट्रांसफर किया जा रहा है, इस पर भी सरकार को ध्यान देना चाहिए।

12.49 hrs.

[MR. DEPUTY-SPEAKER in the Chair.]

गन्ने का मूल्य 30 रुपये प्रति क्विंटल होना चाहिए और हाई कोर्ट के जजेज का ट्रांसफर जल्दी से जल्दी होना चाहिए और इलाहाबाद हाई कोर्ट को विनाश से बचाने के लिए वहां के जजेज के ट्रांसफर और चीफ जस्टिस के ट्रांसफर पर भी चर्चा होनी चाहिए।

SHRI NARAYAN CHOUBEY (Midnapore): Sir, I will be very short but not too short. If I am too short, you will not be able to make out anything.

Sir, a near collapse situation in the P&T Department has arisen in West Bengal and rest of the country. Lakhs of letters have piled up at Calcutta G.P.O. and other post offices and they are not being distributed. Telegrams take more time than ordinary letters to reach. Telephones are not functioning at all. There are no adequate telephone operators in telephone exchanges. Sometimes some boards are never manned. Once one exchange went out of order for the entire day. It is all due to shortage of staff. The department not only does not provide adequate staff, it even denies overtime to the staff. All these tell upon efficient service and ultimately the entire people are suffering. This matter should be discussed here.

Secondly, I want to say something about railways and the P&T Department.

MR. DEPUTY-SPEAKER: Both must work properly. Then only both the department can work efficiently because letters are carried in the trains. (Interruptions)

SHRI NARAYAN CHOUBEY: Irregular running of train services and accidents have reached new proportions. Almost no train runs in time. Import of new ministers and retirement of some officers from the Railway Board and departure of Shri Kamalapati Tripathi have not in any way bettered the situation.

MR. DEPUTY SPEAKER: You have got to wait and see. Why are you becoming so impatient?

SHRI NARAYAN CHOUBEY: There are no rakes, no rolling stocks and there is no planning also. Acute shortage of rakes, wagons, other rolling stocks, shortage of materials in repair depots and shops, defective planning—all are telling upon the functioning of Railways. Railwaymen are not being consulted; their pay scales remained as before. Their genuine grievances are not being heard. Their suggestions to run trains better should be given due weightage. All these things should be discussed here.

The jawan and the civilian employees of the Central Ordnance Depot, Delhi, are living in perpetual fear. After publication of the death report of sepoy Kuzan Lazar, the atmosphere in the depot has become like that of a concentration camp. The inmates are not allowed to talk freely. They are all under constant watch. Such an unwanted situation in the C.O.D. should end immediately or else it will be a veritable hell for the inmates. All these things should be discussed.

PROF. MADHU DANDAVATE: (Rajapur): I am suggesting only one

item on which the Minister of External Affairs should make a statement. It is a very vital news item that has appeared. A report has appeared in the Press that following the struggle of the working class in Poland to demand right to form free and independent trade unions and right to strike, the Soviet Union is ready to move in Poland in the near future. Some countries are reported to have warned the Soviet Union that if it intervenes in Poland it will destroy detente, seriously disrupt trade and economic relations between the East and West and lead to a new arms race. If these reports are correct, it is a threat to peace and the Minister of External Affairs should make a categorical statement in the House to clarify the position.

SHRI INDRAJIT GUPTA (Basirhat): You should demand an explanation from Mr. Brezhnev on Monday.

SHRI KRISHNA CHANDRA HALDER (Durgapur): I demand that the following items should be included in the agenda and discussed in the House next week. Due to break down of wage negotiation in the Fertilizer Industry, about 40,000 workers in the Fertilizer Industry and all the unions operating in the Fertilizer Industry will observe on 16th December one day token strike. This is a very serious matter because of short supply of fertilizer. This should be discussed in the House next week. The Minister and the Government should intervene to start the wage negotiation and solve the matter.

Secondly, I have written several letters to the Minister of Finance to declare Rajkot and Durgapur cities as B-I Class cities, but they have not yet declared Rajkot and Durgapur as B-II Class cities. I

MR. DEPUTY-SPEAKER: The Joint Council of Central Government Employees have got to take a decision on the status of the Rajkot and Durgapur cities.

2873 LS—10.

SHRI KRISHNA CHANDRA HALDER: That is true. But it should be discussed in the House and settled and the Finance Minister should make a statement in this regard. Regarding the construction of a new railway line from Raniganj to Bankura via Mejia and a rail-cum-road bridge over Damodar river so that Bankura and Purulia, these two backward districts will be linked up with the railways and small scale industries can develop there. In Mejia large deposits of coal are there; they can be easily carried via Bankura to Haldia port. It is very important; it should be included in the discussion.

The next is very very important and I want to full fledged discussion on India-Bangladesh agreement regarding sharing of Ganga waters. Because of non availability of 40 thousand (40,000) cusecs of water during the lean period Calcutta port is silting; to save Calcutta port from silting we need water. Our irrigation minister, Chief Minister and myself many times have demanded that it should be discussed and that it should be reviewed. 40 thousand (40,000) cusecs of water in the lean period should be assured so that Calcutta port can be saved. If Calcutta port dies the whole eastern region dies. In national interest it should be discussed and time should be found in the next week.

श्री विजय कुमार यादव (नालन्दा) :
 जैसे भी मैं बहुत संक्षेप में कहूंगा :
 पहला विषय जो मैं चाहता हूँ कि
 अगले सप्ताह के कार्यक्रम में जोड़ा जाए वह
 यह है कि देश के अन्दर पावर्टी लाइन से
 नीचे रहने वाले लोगों की बहुत बड़ी संख्या
 है। लगभग 40 प्रतिशत लोग गरीबी रेखा
 के नीचे रहते हैं और मौजूदा सरकार जो
 इस बात का दावा करती है कि गरीबों के
 लिए है, आज तक उस ने इस पर विचार नहीं
 किया है। इसलिए मेरा यह सुझाव है कि

[श्री विजय कुमार यादव]

अगले सप्ताह के एजेण्डे में इस को रखा जाये और इस पर पूरी तरह से विचार किया जाये जिस में उनके जीवन स्तर में सुधार लाया जा सके और उन की गरीबी दूर की जा सके।

दूसरा जो विषय है उस की चर्चा वैसे कुछ और माननीय सदस्यों ने की है, वह चुनाव पद्धति में परिवर्तन के सिलसिले में है। प्रोपोशनल रेप्रेजेंटेशन की बात बहुत लम्बे अरसे से हमारे देश में की जा रही है और यह आवाज उठाई जा रही है कि मौजूदा जो चुनाव पद्धति है उस से जो मुख्तलिफ पार्टियां हैं उन की शक्तियों का सही प्रतिबिम्ब नहीं आ पाता। साथ साथ माइनारिटी वोट ले कर भी सरकार पावर में आ जाती है। इसलिए आवश्यक है कि मौजूदा चुनाव पद्धति में सुधार किया जाये और इस को अगले हफ्ते के एजेण्डे में रखे कर इस पर विचार किया जाये।

MR. DEPUTY-SPEAKER: Come to the third item—crop insurance. If the subject is included, you can speak on it. Why let out all the matter available with you, now itself? Come to the third item.

श्री विजय कुमार यादव : हमारा यह तर्जुबा है कि देश के अन्दर किसानों को काफी नुकसान हो रहा है। देश के पूंजीपति तो उस को लूटते हैं, लेकिन बाढ़, सुखाड़ और कभी बड़े पैमाने पर कीटाणुओं के हमले की वजह से किसानों का काफी नुकसान होता है।

13.00 hrs.

MR. DEPUTY-SPEAKER: That is already recorded here. Whenever a Member sends a letter all these items are recorded here.

(Interruptions)

MR. DEPUTY-SPEAKER: Every Member of Parliament knows his problem better.

(Interruptions)

MR. DEPUTY-SPEAKER: Fourth item.

श्री विजय कुमार यादव : चौथा आइटम यह है कि देश के नागरिकों के लिए दवाई, इलाज की फ्री व्यवस्था करने के प्रश्न पर अगले सप्ताह विचार किया जाए।

आखिरी आइटम यह है कि रेलगाड़ियां 16-16 घंटे विलम्ब से चल रही हैं त्रिपाठी जी के हटने के बाद और बहुत कुछ कदम उठाने के बाद भी परिस्थिति लगातार बदतर होती जा रही है। यह क्यों हो रहा है, पहले के मुकाबले में और ज्यादा घटनायें क्यों घट रही हैं, गाड़ियों का देर से चलना पहले के मुकाबले में क्यों बढ़ रहा है—इस पर विचार करने के लिए इस विषय को अगले सप्ताह के एजेण्डे पर रखा जाए।

SHRI G. M. BANATWALA (Ponnani): Sir, there is rising discontent among the junior doctors in New Delhi and all over India. In New Delhi the junior doctors are very much discontent on the non-implementation of the agreement between them and the Government for the past several months. The matter should be discussed before the situation worsens.

Secondly, there is a baseless hesitation on the part of the Government of India to order the closure of the Israeli Consulate in Bombay. (Interruptions) It is an anachronism in our foreign policy. There is a great demand for its closure. Even the heads of Islamic Missions here in New Delhi have demanded its closure.

MR. DEPUTY-SPEAKER: This has been mentioned last week. It is repetition. (Interruptions)

SHRI G. M. BANATWALLA: There is a baseless hesitation on the part of the Government to order its closure and the House itself should discuss this issue.

Then, Sir, the prolongation of the Iraq-Iran war is most unfortunate. It is good that the President of Iraq, Mr. Saddam Hussain has already appealed for peace and has made it clear that Iraq has no territorial aims. The non-aligned countries, and the Islamic Conference are trying to bring about peace. Therefore, there should be a discussion on the imperative need for Indian initiative and a positive rule to bring about cease-fire in the Iraq-Iran war and a solution of the various differences through bilateral talks. *(Interruptions)*

MR. DEPUTY-SPEAKER: Next. Fourth item. *(Interruptions)*

SHRI G. M. BANATWALLA: A Government statement is urgently required on the agitation by the employees of the Research and Analysis Wing and the consequent reported disruption of the work of the central intelligence agencies.

MR. DEPUTY-SPEAKER: Item 5.

SHRI G. M. BANATWALLA: Mr. Deputy Speaker, a statement by the Government is also necessary on the reported move by the Railway Board to upgrade a section of the ministerial staff and discriminating against other branches. There is therefore severe discontent among the railway employees who are demanding equal opportunities for all.

(Interruptions)

MR. DEPUTY-SPEAKER: Whether there is discontent among the employees or not, there is discontent in all these items!

SHRI G. M. BANATWALLA: All India Railway Ministerial Staff Asso-

ciation demonstrated on the 4th of December in Delhi. Therefore, I implore once again that the Government should make a statement.

The continued deprivation of the minority character of the Aligarh Muslim University is a slur on the secular character of the country. The Government has introduced an amendment bill here. It should be taken up for discussion as early as possible next week itself.

MR. DEPUTY-SPEAKER: Mr. Harikesh Bahadur:

SHRI HARIKESH BAHADUR (Gorakhpur): Genuine demands of the employees of RAW and Central Intelligence Bureau are not being considered by the Government.

They are being subjected to repression. Redressal of their grievances is most essential. Therefore, Sir, I want that problems of the employees of Intelligence agencies must be discussed here in the next week.

SHRI BHISHMA NARAIN SINGH: I am thankful to the hon. members who have given their valuable suggestions. As you know, there are many items suggested by them. I will go through the proceedings and whatever I feel necessary, I will bring to the notice of the Business Advisory Committee.

MR. DEPUTY-SPEAKER: A calling attention is going to take place at 2.15. It has already been circulated:

"Shri Indrajit Gupta and Shri Vijay Kumar Yadav to call the attention of the Minister of External Affairs to the serious implication of reported public speech in New Delhi on 4th December, 1980 by former Prime Minister, Shri Morarji Dasai, alleging that the USSR had instigated him to attack Pakistan."

The House stands adjourned for lunch till 1405.